

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

DATE OF ORDER: 22.11.2001

OA 515/2001

Padri Shankar Kapoor son of Shri Daya Shankar Kapoor, aged about 62 years. Resident of 3K4 Vaishali Nagar, Ajmer. Last employed on the post of Hindi Superintendent, Ajmer Division, Ajmer.

....Applicant.

VERSUS

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. Chief Personal Officer, Western Railway, Churchgate, Mumbai.
3. Divisional Railway Manager, Western Railway, Ajmer Division, Ajmer.

....Respondents.

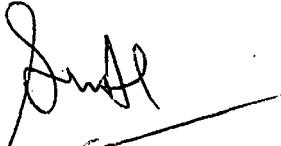
Mr. Shiv Kumar, Counsel for the applicant.

CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)  
Hon'ble Mr. A.P. Nagrath, Member (Administrative)

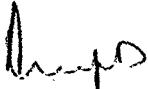
ORDER

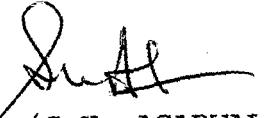
PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL)



Heard. It appears that applicant has filed representation on 11.9.2000 but it has not been replied to the applicant so far. The learned counsel for the applicant submits that applicant is ready to file fresh representation and this OA may be disposed of by giving suitable direction to respondents to dispose of the representation within a specified period by a reasoned and speaking order.

2. In view of the submissions made before us, we direct respondent no. 3 to decide/dispose of the representation, filed by the applicant within four weeks by a reasoned and speaking order considering the grievances of the applicant sympathetically and according to rules and communicate to the applicant within fifteen days thereafter. The applicant will be at liberty to approach the proper forum, if he feels aggrieved by the disposal of such representation.
3. With the above direction, this OA is disposed of.

  
(A.P. NAGRATH)  
MEMBER (A)

  
(S.K. AGARWAL)  
MEMBER (J)